

आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ "बी", चण्डीगढ़
IN THE INCOME TAX APPELLATE TRIBUNAL, CHANDIGARH BENCH "B", CHANDIGARH

श्री एन.के.सैनी, उपाध्यक्ष एवं श्री संजय गर्ग, न्यायिक सदस्य
BEFORE: SHRI. N.K.SAINI, VP & SHRI , SANJAY GARG, JM

आयकर अपील सं./ ITA NO. 672/Chd/2019

निर्धारण वर्ष / Assessment Year : 2013-14

Smt. Madhu Goyal D/o Sh. Mohan Lal, Ward No. 5 Shastri Nagar, Mandi Gobindgarh Fatehgarh Sahib, Punjab	बनाम	The DCIT, Central Circle, Aayakar Bhawan Patiala, Punjab
स्थायी लेखा सं./PAN NO: AAUPG1470C		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारित की ओर से/Assessee by : Shri Ashwani Kumar, CA
Shri Aditya Kumar, CA
राजस्व की ओर से/ Revenue by : Shri Arvind Sudarshan, JCIT (Sr. DR)
सुनवाई की तारीख/Date of Hearing : 28/05/2020
उद्घोषणा की तारीख/Date of Pronouncement : 28/05/2020

आदेश/Order

PER N.K. SAINI, VICE PRESIDENT

This is an appeal filed by the Assessee against the order of the Ld. CIT(A)-5, Ludhiana dt. 22/03/2019.

2. The Assessee furnished an application for withdrawal of this appeal stating therein as under:

Sub- Regarding withdrawal of Appeal in the case of the Madhu Goyal PAN NO.AAUPG1470C A.Y. 2013-14ITA No. 672/CHADI/2019

*In regard to above appeal, it is submitted that in response to my application under the **The Direct Tax Vivad Se Vishwas Act. 2020**, the Principal CIT, (Central) Ludhiana have issued a certificate under sub section 1 (1) of section 5 of the said act in form no. 3 numbering 339858900220520 dt. 22.05.2020 Therefore I want to withdraw my above said appeal and which may please be allowed.*

It is therefore requested that this may be treated as withdrawal of my appeal, banking you,

Yours faithfully
Sd/-
(Madhu Goyal)

3. During the course of hearing the Ld. Counsel for the Assessee submitted that since the assessee has availed the immunity scheme i.e; Vivad Se Vishwas and the Ld. Principal CIT (Central) Ludhiana have issued certificate dt. 22/05/2020 in Form No. 3, in response to the application filed by the assessee, under section 5(1) of the Direct Tax Vivad se Vishwas Act, 2020.

4. The Ld. Sr. DR did not object if appeal of the assessee is dismissed as withdrawn.

5. In view of the above the appeal of the assessee is dismissed.

(Order pronounced in the open Court on 28/05/2020)

Sd/-
संजय गर्ग
(SANJAY GARG)
 न्यायिक सदस्य/ Judicial Member
 AG
 Date: 28/05/2020

Sd/-
एन.के.सैनी,
(N.K. SAINI)
 उपाध्यक्ष / VICE PRESIDENT

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकर आयुक्त/ CIT
4. आयकर आयुक्त (अपील)/ The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH
6. गार्ड फाईल/ Guard File

आदेशानुसार/ By order,
 सहायक पंजीकार/ Assistant Registrar